

**Filing under Clause (d) of Sub-regulation (5) of Regulation 31 of the IBBI (Liquidation Process) Regulations, 2016**

**Name of the Corporate Debtor: AJANTA PAPER AND GENERAL PRODUCTS LIMITED; Date of Commencement of Liquidation: 02nd January, 2023;  
List of Stakeholders as on:16th March, 2023**

(Amount in ₹)

S. No.	Category of stakeholders	Summary of Claims Received		Summary of Claims Admitted		% Share in Total Amount of Claims Admitted	Amount of Contingent Claims	Amount of Claims Rejected	Amount of Claims under Verification	Details in Annexure	Remarks, if any
		No. of Claims	Amount	No. of Claims	Amount						
1	Unpaid Insolvency Resolution Process Costs				-					NA	-
2	Liquidation Costs Incurred Till Date				7,34,254					NA	-
3	Secured Financial Creditors	3	19,55,54,67,988	3	19,55,54,67,988	99.97	-	-	-	1	-
4	Unsecured Financial Creditors		-		-	-	-	-	-	-	-
5	Operational Creditors (Workmen)		-		-	-	-	-	-	-	-
6	Operational Creditors (Employees)	5	17,26,335	5	14,92,684	0.01	-	1,71,851	-	2	-
7	Operational Creditors (Government Dues)	1	1,20,01,807	1	14,91,096	0.01	-	1,05,10,711	-	3	-
8	Operational Creditors (other than Workmen, Employees and Government Dues)	22	7,81,73,938	22	22,44,782	0.01	7,47,95,597	11,33,559	-	4	-
9	Other Stakeholders, if any (other than Financial Creditors and Operational Creditors)	-	-	-	-	-	-	-	-	-	-
	<b>Total</b>	<b>31</b>	<b>19,64,73,70,068</b>	<b>31</b>	<b>19,56,06,96,550</b>	<b>100.00</b>	<b>7,47,95,597</b>	<b>1,18,16,121</b>	-	-	-

**Note:** In accordance with the Regulation 31(3) of Liquidation Regulations, 2016, the Liquidator may apply to the Adjudicating Authority to modify an entry in the list of stakeholders filed with the Adjudicating Authority, when he comes across additional information warranting such modification, and shall modify the entry in the manner directed by the Adjudicating Authority. Accordingly, an application shall be filed with the AA in this regard and therefore, this amended list shall be subject to the appropriate directions of the AA in this regard. Subsequently, on receipt of appropriate direction vide its order, the Liquidator shall re-constitute the Stakeholder's Consultation Committee.

**Raj Kumar Dad - Liquidator**  
Ajanta Papers and General Products Limited (Under Liquidation)  
IP Registration No. - IBBI/IPA-001/IP-P00537/2017-18/10962  
AFA No.AA1/10962/02/171123/104819 Valid till: November 17, 2023

Name of the Corporate Debtor: AJANTA PAPER AND GENERAL PRODUCTS LIMITED; Date of Commencement of Liquidation: 02nd January, 2023;  
List of Stakeholders as on:16th March, 2023

## List of Secured Financial Creditors

(Amount in ₹)

S. No.	Name of Creditor	Details of Claim Received	Details of Claim Admitted						Amount of Contingent Claim	Amount of Claim Rejected	Amount of Claim under Verification	Remarks, if any
		Total Amount Claimed	Total Amount Admitted	Nature of Claim	Amount Covered by Security Interest	Whether Security Interest Relinquished? (Yes/No)	Details of Security Interest	% Share in Total Amount of Claims Admitted				
1	Phoenix ARC Private Limited Trustee of Phoenix Trust FY 15-14	1,97,26,18,504	1,97,26,18,504	Secured	1,97,26,18,504	No	Note No. 1	10.09	-	-	-	-
2	Phoenix ARC Private Limited Trustee of Phoenix Trust CT-01	14,44,73,92,926	14,44,73,92,926	Secured	14,44,73,92,926	No	Note No. 1	73.88	-	-	-	-
3	Gujarat Industrial Investment Corporation Limited	3,13,54,56,558	3,13,54,56,558	Secured	3,13,54,56,558	Yes	Note No. 2	16.03	-	-	-	-
-	<b>Total</b>	<b>19,55,54,67,988</b>	<b>19,55,54,67,988</b>	-	<b>19,55,54,67,988</b>	-	-	<b>100.00</b>	-	-	-	-

## Notes:

1	As mentioned in Claim form the lender has charge on following assets:  Pari-passu Charge on: 1)Part A- All pieces or parcels of freehold land or ground situated at Mouja Vadavali, Taluka Kalyan, District Thane, bearing Survey No 59, 61/1 to 597/10 to 12, 15 to 17 ,98/99/2 3,4, and survey nos 10/2 prt 63/2 to 564/7 65/5 and 10/2 admeasuring about 26991.72 sq.mtrs comprised of 12969.05 sq mtrs of the restricted area and 14022.67 sq mtrs of the vacant lands together with all the buildings, sheds and other structures, constructions thereon all the present and future plant & machinery, fixtures and fittings and other things attached to and be attached to the earth or permanently fastened to anything attached or to be attached to the earth.  2) Part B - All those pieces or parcels of freehold land or ground situate at Mouja Vadavali, Turfa Baha, Taluka and Registration- Sub District Kalyan, District Thana in the State of Maharashtra within the Atale Industrial Area and bearing Survey Nos. 59,61/1 to 5,97/10 to 12, 15 to 17,98/99/2, 3,5 and Survey Nos. 10/2 pt. 63/2 to 5, 64 admeasuring about 26991.72 square meters comprised of 12969.85 square meters of the Restricted Area and 13942.67 square meters of vacant lands together with all the present and future buildings, sheds and other structures, constructions thereon and all the present and future plant and machinery, fixtures and fittings and other things attached and to be attached to the earth or permanently fastened to anything attached or to attached to the earth.  3) The whole of the movable properties of the Corporate Debtor including its movable plant and machinery, machinery spares, tools and accessories and other movables, both present and future (save and except book debts) whether installed or not or whether now lying loose or in cases or which are now lying stored in or about or shall hereafter from time to time during the continuance of the security of these presents be brought into or upon or be stored or be in or about all the company's factories, premises and godowns situated Kalyan, Maharashtra, or wherever else the same may be or be held by any party to the order or disposition of the Corporate Debtor or in the course of transit or on high seas or on order or delivery howsoever and wheresoever in the possession of the Corporate Debtor and either by way of substitution or addition.  4) The whole of the Current Assets of the Corporate Debtor viz; stock of raw material, stocks in process, Semi-finished, finished goods, stores, spares, bills receivables and book debts and other movables, both present and future whether installed or not or whether now lying loose or in cases or which are now lying stored in or about or shall hereafter from time to time during the continuance of the security of these presents be brought into or upon or be stored or be in or about all the company's factories, premises and godowns situated Kalyan, Maharashtra, or wherever else the same may be or be held by any party to the order or disposition of the Corporate Debtor or in the course of transit or on high seas or on order or delivery howsoever and wheresoever in the possession of the Corporate Debtor and either by way of substitution or addition.
2	As mentioned in Claim form the lender has charge on following assets: Joint Equitable Mortgage and or hypothecation over all the different assets of the Corporate Debtor as more particularly described in the documents creating security interest.
3	The amount of claim is provisionally admitted and is subject to further revision / substantiation / modification on the basis of receipt of any additional information/ evidences / clarifications and which warrants such revision / substantiation / modification.
4	In accordance with the Regulation 31(3) of Liquidation Regulations, 2016, the Liquidator may apply to the Adjudicating Authority to modify an entry in the list of stakeholders filed with the Adjudicating Authority, when he comes across additional information warranting such modification, and shall modify the entry in the manner directed by the Adjudicating Authority. Accordingly, an application shall be filed with the AA in this regard and therefore, this amended list shall be subject to the appropriate directions of the AA in this regard. Subsequently, on receipt of appropriate direction vide its order, the Liquidator shall re-constitute the Stakeholder's Consultation Committee.

## Raj Kumar Dad - Liquidator

Ajanta Papers and General Products Limited (Under Liquidation)

IP Registration No. - IBBI/IPA-001/IP-P00537/2017-18/10962

AFA No.AA1/10962/02/171123/104819 Valid till: November 17, 2023

**Name of the Corporate Debtor: AJANTA PAPER AND GENERAL PRODUCTS LIMITED; Date of Commencement of Liquidation: 02nd January, 2023;  
List of Stakeholders as on: 16th March, 2023**

**List of Unsecured Operational Creditors (Employees)**

S. No.	Name of Employees	Total Amount Claimed	Total Amount of Claim Admitted under Liquidation	Amount of Claim for the period of 12 months preceeding the liquidation commencement date	Amount of Gratuity	Nature of Claim (Secured/ Unsecured/ Contingent)	% share in total amount of claims admitted	Amount of Contingent Claims	Amount of Claim rejected	Remarks, if any
1	RamRatan Bajaj	7,36,538	7,36,538	-	-	Unsecured	49.34	-	-	
2	Pravin Maruti Chalke	1,06,731	1,06,731	-	-	Unsecured	7.15	-	-	
3	Jagdish Prasad Lilha	4,03,284	2,76,923	-	-	Unsecured	18.55	-	1,26,361	-
4	Seeshram Dhankar	1,77,913	1,32,423	-	-	Unsecured	8.87	-	45,490	-
5	Ghanshyam Tulsian	3,01,869	2,40,069	-	-	Unsecured	16.08	-	61,800	
	<b>Total</b>	<b>17,26,335</b>	<b>14,92,684</b>	<b>-</b>	<b>-</b>	<b>-</b>	<b>100.00</b>	<b>-</b>	<b>1,71,851</b>	<b>-</b>

Notes:

- 1 The amount of claim is provisionally admitted and is subject to further revision / substantiation / modification on the basis of receipt of any additional information/ evidences / clarifications and which warrants such revision / substantiation / modification.
- 2 The claimants who had submitted claims during CIR process but did not submit during Liquidation process - In accordance with the Regulation 12(2)(c) of Liquidation Regulations, 2016 such claims have been considered on the basis of those claim form and supported documents submitted by them during CIR process.  
In accordance with the Regulation 31(3) of Liquidation Regulations, 2016, the Liquidator may apply to the Adjudicating Authority to modify an entry in the list of stakeholders filed with the Adjudicating Authority, when he comes across additional information warranting such modification, and shall modify the entry in the manner directed by the Adjudicating Authority.
- 3 Accordingly, an application shall be filed with the AA in this regard and therefore, this amended list shall be subject to the appropriate directions of the AA in this regard. Subsequently, on receipt of appropriate direction vide its order, the Liquidator shall re-constitute the Stakeholder's Consultation Committee.

**Raj Kumar Dad - Liquidator**

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**IP Registration No. - IBBI/IPA-001/IP-P00537/2017-18/10962**

**AFA No.AA1/10962/02/171123/104819 Valid till: November 17, 2023**

**Name of the Corporate Debtor: AJANTA PAPER AND GENERAL PRODUCTS LIMITED; Date of Commencement of Liquidation: 02nd January, 2023;  
List of Stakeholders as on: 16th March, 2023**

**List of Operational Creditors (Government Dues)**

S. No.	Name of Claimant		Details of Claims Received	Details of Claims Admitted					Amount of Contingent Claims	Amount of Claim rejected	Remarks, if any
	Department	Government	Total Amount Claimed	Total Amount of Claim Admitted	Nature of Claim (Secured/ Unsecured/ Contingent)	Amount Covered by lien or attachment pending disposal	Whether lien or attachment removed? (Yes/No)	% in total amount of claims admitted			
1	GST Department, Division V, Mumbai East	Maharashtra State Government	1,20,01,807	14,91,096	Unsecured	0	No			1,05,10,711	Note 1
	<b>Total</b>		<b>1,20,01,807</b>	<b>14,91,096</b>							

**Notes**

1	GST Department has filed an Miscellaneous Application pertaining to admission of their claim. During CIRP tenure the undersigned had admitted the claim of the Department to the extent of the GST Liability for the Month of September 2021 which was not paid by the erstwhile Interim Resolution Professional, and had rejected the amount of the interest levied by the Government.
2	The amount of claim is provisionally admitted and is subject to further revision / substantiation / modification on the basis of receipt of any additional information/ evidences / clarifications and which warrants such revision / substantiation / modification.
3	The claimants who had submitted claims during CIR process but did not submit during Liquidation process - In accordance with the Regulation 12(2)(c) of Liquidation Regulations, 2016 such claims have been considered on the basis of those claim form and supported documents submitted by them during CIR process.
4	In accordance with the Regulation 31(3) of Liquidation Regulations, 2016, the Liquidator may apply to the Adjudicating Authority to modify an entry in the list of stakeholders filed with the Adjudicating Authority, when he comes across additional information warranting such modification, and shall modify the entry in the manner directed by the Adjudicating Authority. Accordingly, an application shall be filed with the AA in this regard and therefore, this amended list shall be subject to the appropriate directions of the AA in this regard. Subsequently, on receipt of appropriate direction vide its order, the Liquidator shall re-constitute the Stakeholder's Consultation Committee.

**Raj Kumar Dad - Liquidator**  
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List of Stakeholders as on: 16th March, 2023**

**List of Operational Creditors (other than Workmen, Employees and Government Dues)**

S. No.	Name of Creditor	Details of Claims Received	Details of claim admitted					Amount of Contingent Claims	Amount of Claim rejected	Remarks, if any
		Total Amount Claimed	Total Amount of Claim Admitted under Liquidation	Nature of Claim (Secured/ Unsecured/ Contingent)	Amount covered by lien or attachment pending disposal	Whether lien or attachment removed? (yes/No)	% in total amount of claims admitted			
1	Vidisha enterprises	4,34,223	3,50,971	Unsecured	-	No	15.63	-	83,252	-
2	R.K. Engineering Corporation	63,010	63,010	Unsecured	-	No	2.81	-	-	-
3	Surya Enterprises	2,77,595	2,77,595	Unsecured	-	No	12.37	-	-	-
4	Link intime India Private Limited	45,725	45,725	Unsecured	-	No	2.04	-	-	-
5	Prinita Chem	29,500	29,500	Unsecured	-	No	1.31	-	-	-
6	Desai Rakesh Ramniklal	1,45,926	1,38,630	Unsecured	-	No	6.18	-	7,296	-
7	Narayan Traders	4,88,956	4,88,956	Unsecured	-	No	21.78	-	-	-
8	Chemi Lub	7,552	7,552	Unsecured	-	No	0.34	-	-	-
9	Madan Trans Power	3,598	3,598	Unsecured	-	No	0.16	-	-	-
10	MBM Engineering Infotech Limited	33,066	33,066	Unsecured	-	No	1.47	-	-	-
11	Sark chemical	1,30,390	1,30,390	Unsecured	-	No	5.81	-	-	-
12	A K traders	18,585	18,585	Unsecured	-	No	0.83	-	-	-
13	Maheshwari Traders	43,859	43,859	Unsecured	-	No	1.95	-	-	-
14	Bhagani Gas Services	26,834	26,364	Unsecured	-	No	1.17	-	470	-
15	Omkar Enterprise	10,118	10,118	Unsecured	-	No	0.45	-	-	-
16	Prepex packaging	10,23,030	0	Unsecured	-	No	-	0	10,23,030	-
17	Daniel Industries	47,404	28,719	Unsecured	-	No	1.28	-	18,685	-
18	Solenis Chemicals India Pvt Ltd.	48,144	48,144	Unsecured	-	No	2.14	-	-	-
19	B.P.Enterprises.	826	-	Unsecured	-	No	-	-	826	-
20	Aggarwal Paper Traders	5,00,000	5,00,000	Unsecured	-	No	22.27	-	-	-
21	Thane Minor Irrigation Division	7,47,95,597	-	Unsecured	-	No	-	7,47,95,597	-	Note 5
-	<b>Total</b>	<b>7,81,73,938</b>	<b>22,44,782</b>	-	-	-	<b>100.00</b>	<b>7,47,95,597</b>	<b>11,33,559</b>	-

S. No.	Name of Creditor	Details of Claims Received	Details of claim admitted					Amount of Contingent Claims	Amount of Claim rejected	Remarks, if any
		Total Amount Claimed	Total Amount of Claim Admitted under Liquidation	Nature of Claim (Secured/ Unsecured/ Contingent)	Amount covered by lien or attachment pending disposal	Whether lien or attachment removed? (yes/No)	% in total amount of claims admitted			

**Notes**

1	The amount of claim is provisionally admitted and is subject to further revision / substantiation / modification on the basis of receipt of any additional information/ evidences / clarifications and which warrants such revision / substantiation / modification.
2	The claimants who had submitted claims during CIR process but did not submit during Liquidation process - In accordance with the Regulation 12(2)(c) of Liquidation Regulations, 2016 such claims have been considered on the basis of those claim form and supported documents submitted by them during CIR process.
3	Disputed Claims have been considered as contingent liability.
4	In accordance with the Regulation 31(3) of Liquidation Regulations, 2016, the Liquidator may apply to the Adjudicating Authority to modify an entry in the list of stakeholders filed with the Adjudicating Authority, when he comes across additional information warranting such modification, and shall modify the entry in the manner directed by the Adjudicating Authority. Accordingly, an application shall be filed with the AA in this regard and therefore, this amended list shall be subject to the appropriate directions of the AA in this regard. Subsequently, on receipt of appropriate direction vide its order, the Liquidator shall re-constitute the Stakeholder's Consultation Committee.
5	The Claim submitted by Thane Minor Irrigation Division is a contingent liability and is subject to the outcome of the ongoing litigation. In the said case the order of the 5th Jt. Civil Judge S.D. Thane dated 12.02.21 was passed in the favour of the various industrial units based in Kalyan and the Department of Thane Minor Irrigation was directed to refund the amount of excess water charges collected from the various industrial units. However, the Department has filed an appeal against the said order which is pending before the Court.
6	The Claim submitted by Prepex Packaging is not accepted, because the said claim is submitted by the GST Department, thus in order to avoid duplication the undersigned has accepted the claim of the GST Department.

**Raj Kumar Dad - Liquidator**  
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**Name of the Corporate Debtor: AJANTA PAPER AND GENERAL PRODUCTS LIMITED; Date of Commencement of Liquidation: 02nd January, 2023;  
List of Stakeholders as on: 27th March, 2023**

**List of Other Stakeholders (other than financial creditors and operational creditors)**

S. No.	Name of Creditor		Details of Claims Received	Details of Claims Admitted			Amount of Contingent Claims	Amount of Claim rejected	Amount of Claim Under Verification	Remarks, if any
	Name of stakeholder	Category of stakeholders (preference shareholders /equity shareholders /partners/ others)	Total Amount Claimed	Total Amount of Claim Admitted	Nature of Claim	% in total amount of claims admitted				
1		Others		-	-	-		-	-	-
-	<b>Total</b>	-	-	-	-	-	-	-	-	-

- Note:
- The amount of claim is presently not admitted and is subject to further revision / substantiation / modification on the basis of receipt of any additional information/ evidences / clarifications and which warrants such revision / substantiation / modification.
  - In accordance with the Regulation 31(3) of Liquidation Regulations, 2016, the Liquidator may apply to the Adjudicating Authority to modify an entry in the list of stakeholders filed with the Adjudicating Authority, when he comes across additional information warranting such modification, and shall modify the entry in the manner directed by the Adjudicating Authority. Accordingly, an application shall be filed with the AA in this regard and therefore, this amended list shall be subject to the appropriate directions of the AA in this regard. Subsequently, on receipt of appropriate direction vide its order, the Liquidator shall re-constitute the Stakeholder's Consultation Committee.

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List of Stakeholders as on: 27th March, 2023**

**List of Unsecured Operational Creditors (Workmen)**

S. No.	Claim ID	Name of Employees	Total Amount Claimed	Total Amount of Claim Admitted under Liquidation	Claim for the period of before 24 months preceeding the liquidation commencement date	Amount of Gratuity	Nature of Claim (Secured/ Unsecured/ Contingent)	% share in total amount of claims admitted	Amount of Contingent Claims	Amount of Claim rejected	Remarks, if any
											-
											-
											-
											-
											-
											-
-	-	-	-	-	-	-	-	-	-	-	-

Notes

- 1 The amount of claim is provisionally admitted and is subject to further revision / substantiation / modification on the basis of receipt of any additional information/ evidences / clarifications and which warrants such revision / substantiation / modification.
- 2 The claimants who had submitted claims during CIR process but did not submit during Liquidation process - In accordance with the Regulation 12(2)(c) of Liquidation Regulations, 2016 such claims have been considered on the basis of those claim form and supported documents submitted by them during CIR process.
- 3 In accordance with the Regulation 31(3) of Liquidation Regulations, 2016, the Liquidator may apply to the Adjudicating Authority to modify an entry in the list of stakeholders filed with the Adjudicating Authority, when he comes across additional information warranting such modification, and shall modify the entry in the manner directed by the Adjudicating Authority. Accordingly, an application shall be filed with the AA in this regard and therefore, this amended list shall be subject to the appropriate directions of the AA in this regard. Subsequently, on receipt of appropriate direction vide its order, the Liquidator shall re-constitute the Stakeholder's Consultation Committee.

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## List of Unsecured Financial Creditors

(Amount in ₹)

S. No.	Name of Creditor	Details of Claim Received	Details of Claim Admitted				Amount of Contingent Claim	Amount of Claim Rejected	Amount of Claim under Verification	Remarks, if any
		Total Amount Claimed	Total Amount Admitted	Nature of Claim	Amount Covered By Guarantee	% Share in Total Amount of Claims Admitted				
1	NIL			Unsecured	-	#DIV/0!	-	-	-	-
2				Unsecured	-	#DIV/0!	-	-	-	-
-	<b>Total</b>	-	-	-	-	#DIV/0!	-	-	-	-

Note:

- 1 The amount of claim is provisionally admitted and is subject to further revision / substantiation / modification on the basis of receipt of any additional information/ evidences / clarifications and which warrants such revision / substantiation / modification.
- 2 The claimants who had submitted claims during CIR process but did not submit during Liquidation process - In accordance with the Regulation 12(2)(c) of Liquidation Regulations, 2016 such claims have been considered on the basis of those claim form and supported documents submitted by them during CIR process.
- 3 Authority, when he comes across additional information warranting such modification, and shall modify the entry in the manner directed by the Adjudicating Authority. Accordingly, an application shall be filed with the AA in this regard and therefore, this amended list shall be subject to the appropriate directions of the AA in this regard. Subsequently, on receipt of appropriate direction vide its order, the Liquidator shall re-constitute the Stakeholder's Consultation Committee.  
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